

SUPREME COURT OF INDIA

Orissa State Financial Corporation

Vs.

Umesh Chandra Dani

(S.C.Agrawal and G.T.Nanavati JJ.)

24.10.1997

ORDER

The Text below is only a summarized version of the order pronounced

Respondent committed default in repayment of loan dues taken from appellant. Appellant issued notice for recalling of loan. Respondent filed writ petition. High Court can only stop recovery of dues if lender has not acted fairly. High Court cannot invoke power to enable person who had received loan to thwart recovery proceedings.